

Government of India
Ministry of Commerce & Industry
Department of Commerce
Directorate General of Foreign Trade
Udyog Bhawan, New Delhi.

POLICY CIRCULAR NO. 19 (RE-2003)/2002-07 dated the 11th Nov.2003.

To

All Licensing Authorities,
All Commissioners of Customs.

Subject: Import of second hand photocopier machines, Air Conditioners, Diesel
Generating Sets, etc., - clarification reg.

1. In continuation of Policy Circular No.16 dated 29.9.2003 whereby it was clarified that Second Hand Personal Computers(PCs)/Laptops are covered under the definition of Second Hand goods, it is further clarified that the second hand Photocopier Machines, Air Conditioners, Diesel Generating Sets, etc., are also covered under the definition of "Second Hand Goods" and their import is governed by the Provisions of Para 2.17 of EXIM Policy, 2002-07. In view of this, Second Hand Photocopier Machines, Air Conditioners, Diesel Generating Sets, etc., can also not to be permitted for import under EPCG Scheme under the provisions of Para 5.1 of EXIM Policy even if these are less than ten years old and even for Service Providers.

2. However, import of new Personal Computers (PCs) /Laptops , Photocopier Machines, Air Conditioners, Diesel Generating Sets, etc., may be permitted under EPCG Scheme provided these are required for manufacturing of goods or rendering services.

3. Licensing Authorities are advised to take action accordingly.

4. This issues with the approval of DGFT.

(M.C.Jauhari)
Jt.Director General of Foreign Trade